

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

110. C.P.(IB) -1091(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.11.2023**

NAME OF THE PARTIES: IL&FS Engineering and Construction Company  
Limited

V/s.

Offshore Infrastructures Limited.

SECTION 9 OF IBC, 2016

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**ORDER**

**(Hearing Through: VC and Physical (Hybrid) Mode)**

Adv. Shreya Bhagnari i/b. Negandhi Shah & Himayatullah, Counsel for the  
Petitioner and Adv. Gaurav Dudeja,a/w Adv. Ashutosh Ranjan i/b Phoenix  
Legal, Counsel for the Respondent are present through virtual hearing.

Ld. Counsel for the Petitioner submits that she has served the rejoinder on  
the opposite side. The Counsel for the Respondent seeks two more weeks' time  
to file surrejoinder. However, the rejoinder was served on 16.09.2023 more  
than six weeks have already passed. Be that as it may we grant five days' time  
to file surrejoinder.

List this matter on **11.12.2023** for final hearing.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)

Vitthal